

## AT HYDERABAD

DA.344/91

date of decision: 24-8-1993

Between

J. Balakrishna

: Applicant

and

1. Govt. of India, rep. by the Secretary Ministry of Finance Lok Nayak Bhavan New Delhi

2. Principal Chief Controller of Accounts Central Board of Excise & Customs AGCR Buildings New Delhi 110 002

3. Collector of Customs & Central Excise
Pay & Accounts Officer's Unit Customs House
Visakhapatnam

: Respondents

Counsel for the applicant

: P.B. Vijayakumar,

A dvocate

Counsel for the respondents

: N.V. Ramana, Addl. SC for Central Govt.

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HON. MR. JUSTICE V. NEELADRI RAD, VICE CHAIRMAN
HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

## Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri P.B. Vijaya Kumar, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant is working as Accountant in the office of the Pay & Accounts Officer, Customs House, Visakhapatnam.

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He passed the Departmental confirmatory examination on 21-1-1986. Junior Accountants with not less than three years service and who have passed the Departmental Confirmatory Examination as on 1-1-1988 were promoted to the upgraded post of Senior Accountant on seniority-cumfitness criterion. Sri M. Umamaheswara Rao, junior to the applicant was promoted as Senior Accountant during the year 1988-1989. But the applicant was not then promoted to the postcof Senior Accountant. His representations requesting for his promotion were turned down vide impugned order dated 18-12-1990. The same is challenged in this DA. The DPC met on 15-11-1988 for consideration of Junior Accountants for promotion to the post of Senior Accountant. The case of the applicant was not considered by the DPC as there were adverse entries for 1987 which were communicated to the applicant on 3-5-1988. The applicant submitted his gepresentation on 23-9-1988 as against those adverse remarks. By 15-11-1988 the date on which the DPC met, the said representation was not disposed of But it was rejected on 30-1-1989.

4. It was contended for the applicant that as his representation as against the adverse remarks were not disposed of by 15-11-1988, the date on which the DPC met, it ought not have taken these adverse remarks in to consideration and it should have been proceeded on the basis that such adverse remarks did not exist. But the said contention is not tenable in view of the judgement of the Supreme Court in SC 1970 SLR 926 in R.L. Butail versus Union of India, In the said case the Supreme Court referred to the contention for the employee therein that that is the time

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remarks of 1964 if not expired by the date the OPC met, the same should not have been considered. It was held that the subsequent rejection of the representation would not make any difference. The practice followed by the Promotion Committee in reviewing its recommendations if the Confidential Report is altered or expunged, were taken note of by Supreme Court. Thus, it appears that there would not be any injustice when the DPC relied upon the adverse remarks in case where the representation against such remarks was subsequently to rejection, for the quesion of review does not arise. Hence, in view of the above decision of the Supreme Court, the contention for the applicant is rejected.

Accordingly, the OA is dismissed. No costs.

P.J. D.

(P.T. Thiruvengadam)
Member (Admn)

(V. Neeladri Rao) Vice-Chairman

Dated: August 24, 93 Dictated in the Open Court Dy. Registrar (Judí

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Copy to:-

1. The Secretary, Ministry of Finance, Govt. of India, Lok Nayak Bhavan, New Delhi.

 Principal Chief Controller of Accounts, Central Board of Excise & Customs, AGCR Building, New Delhi-002.

- Collector of Customs & Central Excise, Pay & Accounts Officer's Unit Customs House, Visakhapatnam.
- 4. One copy to Sri. P.B.Vijayakumar, advocate, CAT, Hyd.
- 5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
- 6. One copy to Library, CAT, Hyd.
- 7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MILJUSTICE V.NEELADRI RAO VICE CHAIRMAN

THE HON'BLE MR.A. GORTHY : MEMBER (A)

THE HON'BLE MR.T. CHANDRASEKHAR REDDY MEMBER (JUDL)

AND

THE HON'BLE MR.P.T. PIRUVENGADAM:M(A)

Dated:

CRDER/JUDGMENT:

T.A.NO.

Admitted and Interim directions issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Dejected/Ordered

No crder as to costs,

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